# SCHEDULE FORM A.

Memorandum of Association of '	Company		
	Limited."		

- 1. The name of the Company is "The Company, Limited."
- 2. The registered Office of the Company is to be established in
- 3. The objects for which the Company is established are "the ; and the doing all such other things as are incidental or conducive to the attainment of the above object."
  - 4. The liability of the shareholder is "Limited."

5. The nominal capital of the Company is

Rupees

divided into shares of

Rupees each.

We, the several persons whose names and addresses are subscribed, are desirous of being formed into a Company in pursuance of this Memorandum of Association; and we respectively agree to take the number of shares in the capital of the Company set opposite our respective names: —

	Nan	ies and a	addres	ses of S	Subscri	hers.		Number of shares taken by each subscriber.
1.	A.	B.					•••	Siedericeri
2.	B.	C.					•••	
3.	C.	D.						
4.	E.	F.					•••	
5.	G.	H.		•••	•••		•••	
6.	I.	J.		•••			•••	
7.	K.	L.						
		-	Γotal s	hares t	aken			

Dated the day of

Witness to the above Signatures

A. B.

#### TABLE B.

## REGULATIONS FOR MANAGEMENT OF THE COMPANY.

#### SHARES.

- 1. No person shall be deemed to have accepted any share in the Company, unless he has testified his acceptance thereof by writing under his hand in such form as the Company from time to time directs.
- 2. The Company may from time to time make such calls upon the shareholders, in respect of all monies unpaid on their shares, as they think fit, provided that twenty-one days' notice at least is given of each call; and each shareholder shall be liable to pay the amount of calls so made to the persons and at the times and places appointed by the Company.
- 3. A call shall be deemed to have been made at the time when the resolution authorizing such call was passed.
- 4. If before or on the day appointed for payment, any shareholder does not pay the amount of any call to which he is liable, then such shareholder shall be liable to pay interest for the same at the rate of 5 per cent. per annum from the day appointed for the payment thereof to the time of the actual payment.
- 5. The Company may, if they think fit, receive, from any of the shareholders willing to advance the same, all or any part of the monies due upon their respective shares beyond the sums actually called for; and upon the monies so paid in advance, or so much thereof as from time to time exceeds the amount of the calls then made upon the shares in respect of which such advance has been made, the Company may pay interest at such rate as the shareholder paying such sum in advance and the Company agree upon.
- 6. If several persons are registered as joint holders of any share, any one of such persons may give effectual receipts from any dividend payable in respect of such share.
- 7. The Company may decline to register any transfer of shares made by a shareholder who is indebted to them.
- 8. Every shareholder shall, on payment of such sum not exceeding eight annas as the Company may prescribe, be entitled to a certificate, under the common seal of the Company, specifying the share or shares held by him, and the amount paid up thereon.
- 9. If such certificate is worn out or lost, it may be renewed, on payment of such sum, not exceeding eight annas, as the Company may prescribe.
- 10. The transfer books shall be closed during the fourteen days immediately preceding the ordinary general meeting in each year

## TRANSMISSION OF SHARES.

- 11. The executors or administrators or representatives of a deceased shareholder shall be the only persons recognized by the Company as having any title to his share.
- 12. Any person becoming entitled to a share in consequence of the death, bankruptcy, or insolvency of any shareholder, or, in consequence of the marriage of any female shareholder, or in any way other than by transfer may be registered as a shareholder upon such evidence being produced as may from time to time be required by the Company.
- 13. Any person who has become entitled to a share in any way other than by transfer may, instead of being registered himself, elect to have some person to be named by him registered as a holder of such share.
- 14. The person so becoming entitled shall testify such election by executing to his nominee a transfer of such share.
- 15. The instrument of transfer shall be presented to the Company accompanied with such evidence as they may require to prove the title of the transferrer, and thereupon the Company shall register the transferree as a shareholder.

#### FORFEITURE OF SHARES.

- 16. If any shareholder fails to pay any call due on the appointed day, the Company may, at any time thereafter, during such time as the call remains unpaid, serve a notice on him, requiring him to pay such call, together with any interest that may have accrued by reason of such non-payment.
- 17. The notice shall name a further date, and a place or places being a place or places at which calls of the Company are usually made payable, on and at which such call is to be paid: it shall also state that, in the event of non-payment at the time and place appointed, the shares in respect of which such call was made will be liable to be forfeited.
- 18. If the requisitions of any such notice as aforesaid are not complied with, any share in respect of which such notice has been given may be forfeited by a resolution of the Directors to that effect.
- 19. Any shares so forfeited shall be deemed, to be the property of the Company, and may be disposed of in such manner as the Company thinks fit.
- 20. Any shareholder whose shares have been forfeited shall notwithstanding be liable to pay to the Company all calls owing upon such shares at the time of the forfeiture.

## INCREASE IN CAPITAL.

- 21. The Company may, with the sanction of the Company previously given in general meeting, increase its capital.
- 22. Any capital raised by the creation of new shares shall be considered as part of the original capital; and shall be subject to the same provisions in all respects, whether with reference to the payment of calls, or the forfeiture of shares on non-payment of calls, or otherwise, as if it had been part of the original capital.

## GENERAL MEETINGS.

- 23. The first general meeting shall be held at such time, not being more than twelve months after the incorporation of the Company, and at such place as the Directors may determine.
- 24. Subsequent general meetings shall be held at such time and place as may be prescribed by the Company in general meeting; and if no other time or place is prescribed, a general meeting shall be held on the first Monday in February in every year, at such place as may be determined by the Directors.
- 25. The above-mentioned general meetings shall be called ordinary meetings; all other general meetings shall be called extraordinary.
- 26. The Directors may, whenever they think fit, and they shall, upon a requisition made in writing by any number of shareholders holding in the aggregate not less than one-fifth part of the shares of the Company, convene an extraordinary general meeting.
- 27. Any requisition so made by the shareholders shall express the object of the meeting proposed to be called, and shall be left at the registered Office of the Company.
- 28. Upon the receipt of such requisition, the Directors shall forthwith proceed to convene a general meeting: if they do not proceed to convene the same within twenty-one days from the date of the requisition, the requisitionists, or any other shareholders holding the required number of shares may themselves convene a meeting.

- 29. Seven days notice at the least, specifying the place, the time, the hour of meeting, and the purpose for which any general meeting is to be held, shall be given by advertisement, or in such other manner (if any) as may be prescribed by the Company.
- 30. Any shareholder may, on giving not less than three days' previous notice, submit any resolution to a meeting beyond the matters contained in the notice given of such meeting.
- 31. The notice required of a shareholder shall be given by leaving a copy of the resolution at the registered Office of the Company.
- 32. No business shall be transacted at any meeting, except the declaration of a dividend, unless a quorum of shareholders is present at the commencement of such business: and such quorum shall be ascertained as follows; (that is to say) if the shareholders belonging to the Company at the time of the meeting do not exceed ten in number, the quorum shall be five; if they exceed ten, there shall be added to the above quorum one for every five additional shareholders up to fifty, and one for every ten additional shareholders after fifty, with this limitation, that it shall not be necessary for any quorum in any case to exceed forty.
- 33. If within one hour from the time appointed for the meeting the required number of shareholders is not present, the meeting, if convened upon the requisition of the shareholders, shall be dissolved: in any other case it shall stand adjourned to the following day at the same time and place; and if at such adjourned meeting the required number of shareholders is not present, it shall be adjourned *sine die*.
- 34. The Chairman (if any) of the Board of Directors shall preside as Chairman at every meeting of the Company.
- 35. If there is no such Chairman, or if at any meeting he is not present at the time of holding the same, the shareholders present shall choose some one of their number to be Chairman of such meeting.
- 36. The Chairman may, with the consent of the meeting, adjourn any meeting from time to time and from place to place; but no business shall be transacted at any adjourned meeting other than the business left unfinished at the meeting from which the adjournment took place.
- 37. At any general meeting, unless a poll is demanded by at least five shareholders, a declaration by the Chairman that a resolution has been carried, and an entry to that effect in the book of proceedings of the Company, shall be sufficient evidence of the fact, without proof of the number or proportion of the votes recorded in favor of or against such resolution.
- 38. If a poll is demanded in manner aforesaid, the same shall be taken in such manner as the Chairman directs; and the result of such poll shall be deemed to be the resolution of the Company in general meeting.

## VOTES OF SHAREHOLDERS.

- 39. Every shareholder shall have one vote for every share up to ten; he shall have an additional vote for every five shares beyond the first ten shares up to one hundred, and an additional vote for every ten shares held by him beyond the first hundred shares.
- 40. If any shareholder is a lunatic or idiot, he may vote by his Committee; and if any shareholder is a minor, he may vote by his guardian, or any one of his guardians if more than one.
- 41. If more persons than one are jointly entitled to a share or shares, the person whose name stands first in the Register of shareholders as one of the holders of such share or shares, and no other, shall be entitled to vote in respect of the same.
- 42. No shareholder shall be entitled to vote at any meeting unless all calls due from him have been paid, nor until he shall have been possessed of his shares three calendar months, unless such shares shall have been acquired or shall have come by bequest, or by marriage, or by succession to an intestate's

estate, or by any deed of settlement after the death of any person who shall have been entitled for life to the dividends of such shares.

- 43. Votes may be given either personally or, by proxies : a proxy shall be appointed in writing under the hand of the appointer, or, if such appointer is a corporation, under their common seal.
- 44. No person shall be appointed a proxy who is not a shareholder, and the instrument appointing him shall be deposited at the registered Office of the Company not less than forty-eight hours before the time of holding the meeting at which he proposes to vote; but no instrument appointing a proxy shall be valid after the expiration of one month from the date of its execution.

#### DIRECTORS.

- 45. The number of the Directors, and the names of the first Directors, shall be determined by the subscribers of the Memorandum of Association.
- 46. Until Directors are appointed, the subscribers of the Memorandum of Association shall for all the purposes of this Act be deemed to be Directors.

## POWERS OF DIRECTORS.

47. The business of the Company shall be managed by the Directors, who may exercise all such powers of the Company as are not by this Act or by the Articles of Association (if any) declared to be exercisable by the Company in general meeting, subject nevertheless to any regulations of the Articles of Association, to the provisions of this Act, and to such regulations, not being inconsistent with the aforesaid regulations or provisions, as may be prescribed by the Company in general meeting; but no regulation made by the Company in general meeting shall invalidate any prior act of the Directors which would have been valid if such regulation had not been made.

## DISQUUALIFICATION OF DIRECTORS.

48. The office of Director shall be vacated —

If he holds any other office or place of profit under the Company;

If he becomes bankrupt or insolvent;

If he is concerned in or participates in the profits of any contract with the Company;

If he participates in the profits of any work done for the Company:

But the above rules shall be subject to the following exceptions:—that no Director shall vacate his office by reason of his being a shareholder in any incorporated Company which has entered into contracts with or done any work for the Company of which he is Director; nevertheless he shall not vote in respect of such contract or work; and if he does so vote, his vote shall not be counted, and he shall incur a penalty not exceeding Five hundred Rupees.

## ROTATION OF DIRECTORS.

49. At the first ordinary meeting after the incorporation of the Company, the whole of the Directors shall retire from office; and at the first ordinary meeting in every subsequent year, one-third of the Directors for the time being, or, if their number is not a multiple of three, then the number nearest to one-third, shall retire from office.

- 50. The one-third or other nearest number to retire during the first and second years ensuing the incorporation of the Company shall, unless the Directors agree among themselves, be determined by ballot: in every subsequent year the one-third or other nearest number who have been longest in office shall retire.
  - 51. A retiring Director shall be re-eligible.
- 52. The Company at the general meeting at which any Directors retire in manner aforesaid shall fill up the vacated offices by electing a like number of persons.
- 53. If at any meeting at which an election of Directors ought to take place no such election is made, the meeting shall stand adjourned till the next day, at the same time and place; and if at such adjourned meeting no election takes place, the former Directors shall continue to act until new Directors are appointed at the first ordinary meeting of the following year.
- 54. The Company may from time to time, in general meeting, increase or reduce the number of Directors, and may also determine in what rotation such increased or reduced number is to go out of office.
- 55. Any casual vacancy occurring in the Board of Directors may be filled up by the Directors; but any person so chosen shall retain his office so long only as the vacating Director would have retained the same if no vacancy had occurred.

## PROCEEDINGS OF DIRECTORS.

- 56. The Directors may meet together for the despatch of business, adjourn, and otherwise regulate their meetings as they think fit, and determine the quorum necessary for the transaction of business: questions arising at any meeting shall be decided by a majority of votes: in case of an equality of votes, the Chairman, in addition to his original vote, shall have a casting vote: a Director may at any time summon a meeting of the Directors.
- 57. The Directors may elect a Chairman of their meetings and determine the period for which he is to hold office; but if no such Chairman is elected, or if at any meeting the Chairman is not present at the time appointed for holding the same, the Directors present shall choose some one of their number to be Chairman of such meeting.
- 58. The Directors may delegate any of their powers to Committees consisting of such member or members of their body as they think fit: any Committee so formed shall, in the exercise of the powers so delegated, conform to any regulations that may be imposed on them by the Directors.
- 59. A Committee may elect a Chairman of their meetings: if no such Chairman is elected, or if he is not present at the time appointed for holding the same, the members present shall choose one of their number to be Chairman of such meeting.
- 60. A Committee may meet and adjourn as they think proper: questions at any meeting shall be determined by a majority of votes of the member present; and in case of an equal division of votes, the Chairman shall have a casting vote.
- 61. All acts done by any meeting of the Directors, or of a Committee of Directors, or by any person acting as a Director, shall, notwithstanding that it be afterwards discovered that there was some defect in the appointment of any such, Directors or persons acting as aforesaid, or that they or any

of them were disqualified, be as valid as if every such person had been duly appointed and was qualified to be a Director.

- 62. The Directors shall cause Minutes to be made in books provided for the purpose.
- (1) Of all appointments of Officers made by the Directors;
- (2) Of the names of the Directors present at each meeting of Directors and Committees of Directors;
- (3) Of all orders made by the Directors and Committees of Directors; and
- (4) Of all resolutions and proceedings of meetings of the Company, and of the Directors and Committees of Directors.

And any such Minute as aforsaid, if signed by any person purporting to be the Chairman of any meeting of Directors, or Committee of Directors, shall be receivable in evidence without any further proof.

63. The Company, in general meeting, may, by a special resolution, remove any Director before the expiration of his period of office, and appoint another qualified person in his stead.: the person so appointed shall hold office during such time only as the Director in whose place he is appointed would have held the same if he had not been removed.

#### DIVIDENDS.

- 64. The Directors may, with the sanction of the Company in general meeting, declare a dividend to be paid to the shareholders in proportion to their shares.
- 65. The Directors may, before recommending any dividend, set aside out of the profits of the Company such sum as they think proper as a reserved fund to meet contingencies, or for equalizing dividends, or for repairing or maintaining the works connected with the business of the Company, or any part thereof; and the Directors may invest the sum so set apart as a reserved fund upon such securities as they, with the sanction of the Company, may select.
- 66. The Directors may deduct from the dividends payable to any shareholder all such sums of money as may be due from him to the Company on account of calls or otherwise.
- 67. Notice of any dividend that may have been declared shall be given to each shareholder, or sent by post or otherwise to his registered place of abode; and all dividends unclaimed for three years, after having been declared, may be forfeited by the Directors for the benefit of the Company.
  - 68. No dividend shall bear interest as against the Company.

## ACCOUNTS.

- 69. Once at the least in every year the Directors shall lay before the Company in general meeting a statement of the income and expenditure for the past year, made up to a date not more than three months before such meeting.
- 70. The statement so made shall show, arranged under the most convenient heads, the amount of gross income, distinguishing the several sources from which it has been derived, and the amount of gross expenditure, distinguishing the expense of the establishment, salaries, and other like matters; every item of expenditure fairly chargeable against the year's income shall be brought into account, so that a just balance of profit and loss may be laid before the meeting; and in cases where any item of expenditure which may in fairness be distributed over several years has been incurred in any one year, the whole amount of such item shall be stated, with the addition of the reasons why only a portion of such expenditure is charged against the income of the year.

- 71. A balance-sheet shall be made out in every year, and laid before the general meeting of the Company; and such balance-sheet shall contain a summary of the property and liabilities of the Company arranged under the heads appearing in the Form annexed to this Table, or as near thereto as circumstances admit.
- 72. A printed copy of such balance-sheet shall, seven days previously to such meeting, be delivered at or sent by post to the registered address of every shareholder.

#### AUDIT.

- 73. The accounts of the Company shall be examined, and the correctness of the balance-sheet ascertained by one or more Auditor or Auditors to be elected by the Company in general meeting.
- 74. If not more than one Auditor is appointed, all the provisions herein contained relating to Auditors shall apply to him.
- 75. The Auditors need not be shareholders in the Company: no person is eligible as an Auditor who is interested otherwise than as a shareholder in any transaction of the Company; and no Director or other Officer of the Company is eligible during his continuance in office.
- 76. The election of Auditors shall be made by the Company at their ordinary meeting, or, if there are more than one, at their first ordinary meeting in each year.
  - 77. The remuneration of the Auditors shall be fixed by the Company at the time of their election.
  - 78. Any Auditor shall be re-eligible on his quitting office.
- 79. If any casual vacancy occurs in the office of Auditor, the Directors shall forthwith call an extraordinary general meeting for the purpose of supplying the same.
- 80. If no election of Auditors is made in manner aforesaid, the local Government may, on the application of one-fifth in number of the shareholders of the Company, appoint an Auditor for the current year, and fix the remuneration to be paid to him by the Company for his services.
- 81. Every Auditor shall be supplied with a copy of the balance-sheet, and it shall be his duty to examine the same with the accounts and vouchers relating thereto.
- 82. Every Auditor shall have a list delivered to him of all books kept by the Company, and he shall at all reasonable times have access to the books any accounts of the Company; he may, at the expense of the Company, employ accountants or other persons to assist him in investigating such accounts, and he may in relation to such accounts examine the Directors or any other Officer of the Company.
- 83. The Auditor shall make a report to the shareholders upon the balance-sheet and accounts; and in every such report they shall state whether, in their opinion, the balance-sheet is a full and fair balance-sheet, containing the particulars required by these regulations, and properly drawn up so as to exhibit a true and correct view of the state of the Company's affairs; and in case they have called for explanations or information from the Directors, whether such explanations or information have been given by the Directors, and whether they have been satisfactory; and such report shall be read, together with the report of the Directors, at the ordinary meeting.

## NOTICES.

- 84. Notices requiring to be served by the Company upon the shareholders may be served either personally, or by leaving the same, or sending them through the post in a letter addressed to the shareholders, at their registered places of abode.
- 85. All notices directed to be given to shareholders shall, with respect to any share to which persons are jointly entitled, be given to whichever of the said persons is named first in the Register of shareholders; and notice so given shall be sufficient notice to all the proprietors of such share.

## FORM C.

Memorandum of Association of "The Company, Limited," with Articles of Association annexed.

## MEMORANDUM OF ASSOCIATION.

1. The name of the Company is "The

Company, Limited."

- 2. The registered office of the Company is to be established in
- 3. The objects for which the Company is established are
- 4. The liability of the shareholders is "Limited."
- 5. The capital of the Company is Rupees

divided into

shares of Rupees each.

We, the several persons whose names are subscribed, are desirous of being formed into a Company, in pursuance of this Memorandum of Association; and we respectively agree to take the number of shares in the capital of the Company set opposite our respective names.

		Names a	Number of shares taken by Subscribers.	
1.	A.	В		
2.	B.	C		
3.	C.	D		
4.	E.	F		
5.	G.	Н		
6.	I.	J		
7	K.	L		
			Total shares taken	

Witness to the above Signatures.

A.B.

Articles of Association of the

Company, Limited.

It is agreed as follows:—

- 1. No shareholder shall transfer his shares without the consent of the Directors expressed in writing.
- 2. If any shareholder feels aggrieved with the refusal of the Directors .to allow him to transfer his shares, the matter shall be settled by arbitration.
- 3. Calls on the shares of the Company, not considered as paid-up shares, shall be made at such time as the Directors think fit; but no call shall exceed One hundred Rupees per share.
- 4. The Company shall not be obliged to register the transferee under the regulations numbered 13 and 14 in the Table B, unless he is approved by the Directors; but in the event of their disapproving, the matter may be decided by arbitration.
  - 5. The regulations of Table B as to general meetings, numbered 23, 24, and 26, shall not apply,
- 6. The first general meeting of the Company shall be held on the first day of next, and subsequent general meetings shall be held on the first day of in every succeeding year, or, if that day is a Sunday, on the succeeding Monday.
- 7. An extraordinary general meeting may be summoned at any time by any two shareholders of the Company.
  - 8. All matters in question between the shareholders shall be decided by an arbitrator appointed by
- 9. The regulation of Table B as to votes of shareholders, numbered 39, shall not apply; and every shareholder shall have one vote in respect of every share that he holds.

The several persons hereinafter named, subscribers to the Memorandum of Association, shall be the first Directors of the Company, that is to say, A. B., B.C., C. D., F., E., G. H., and I. J.,

Names and addresses of Subscribers.

- 1. A. B.
- 2. B. C.
- 3. C.D.
- 4. E. F.
- 5. G. H.
- 6. I. J.
- 7. K. L.

Witness to the above Signatures.

## A. B.

## TABLE D. TABLE OF FEES.

	Rs.	<i>A</i> .	Р.
For Registration of a Company whose nominal capital does not			
exceed 10,000 Rupees	50	0	0
For every 10,000 Rupees of nominal capital, or part of 10,000			
Rupees, after the first 10,000 Rupees, and up to 10,00,000			
Rupees, an additional fee of	2	8	0
For every 10,000 Rupees, or part of 10,000 Rupees, after the			
first 10,00,000 Rupees, an additional fee of	0	8	0
For Registration of any increase in the Capital of a Company, for every 10,0000 Rupees, or part of 10,000 Rupees, up to			
10,00,00 Rupees, or part of 10,000 Rupees, up to			
•	2	8	0
For every 10,000 Rupees, or part of 10,000 Rupees, beyond the			
first 10,00,000 Rupees, an additional fee of	0	8	0
For registering any document hereby required or authorized to be			
registered other than the Memorandum of Association, a fee of	2	8	0
For making a record of any fact hereby authorized or required to			
be recorded by the Registrar of Companies, a fee of	2	8	0

yù di	day of	Section 1	and of persons who showing their	with class in	Shares held by persons no longer shareholders. REMARKS.	Number. transfer.	· 通常。 图形
	he	Shares of Co.'s Rupees	day of ing the said days of	Account of Shares.	Additional shares held by existing shareholders during preceding year.	Number. Date of trans-	
E OPER TO	Company, made up to the	rided into day of upces	Company on the uring the year immediately preceding the shares so held.		Occupation Shares held by if any, or existing share-	other de holders on the scription.	
	res of the	Nominal Capital Co.'s Rupees  Number of shares taken up to the day of There has been called up on each share Co.'s Rupees Total amount of calls received Co.'s Rupees Total amount of shares forfeited Co.'s Rupees	me d at of	EBSES, AND OCCUPATIONS.	o H	Address. other scriptio	
,	Summary of Capital and Shares of the	Nominal Capital Co.'s Rupees Number of shares taken up to There has been called up on eac Total amount of calls received Total amount of shares forfeite	List of persons holding shares in the have held shares thereon at any time d names and addresses and an account of	NAMES, ADDRESSES,		Name.	, e <sup>, 1</sup> e, .
,	Summa		List of have names		Folio in Register Ledger contain	ing par- ticulars.	4

Ö	Rs. A. P.		r en	the constitution of the co	ing the second of		
to 18		Showing Showing Showing (a.) Lumoveable Property, distinguishing (a.) Buildings. ****  **Moveable Property, distinguishing (c.) Stock in Trade. (d.) Plant. (d.) Plant. (d.) Plant. (d.) Plant. (d.) Plant. (d.) Reserve Tund or Profit and Loss.)	sidered good for which the hold Bills or other Securities. I no Security. Security dered doubtful and had doubtful and help due from a Director or other the Company, to be separately	Showing Nature of Investment and Rate of terest Amount of Cash, where lodged, and bearing interest.		Book book 2 1	
TO IN TABLE B. Co. made up to		4 10	Showin  6 Debts con  Company  7 Debts const  pany hole  8 Debts const  Any Debt  Ulficer of	Showing 9 The Nature Interest. 10 The Amount if bearing 3			
REFERRED TO		III. Prormary held by the Company	IV. Durzs owing to the Company	V. CASH AND IN-			
BALANCE-SHEET B		Rs. A. P. Bs. A. P.					
FORM OF BALANCE-SHEET of the	CAPITAL AND LIABILITIES.		of the 2 The American Departs (a.)		Fund  The amount set aside from Profits to meet contingencies.  VII. Propur And Shewing Shewing The disposable Balance for Payment of Dividend, &c.	CONTINGENT  L'ABBLITTES  L'ABBLITTES  L'ABBLITTES  Admien for which the Company, is centingently liable.	
Dr.		I. Caritain	II. Dansa niarits Company		Fund VII. P	ga FORM	